

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 57 of 2013**

**Dated : 28<sup>th</sup> May, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Reliance Infrastructure Ltd. ....Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission ... Respondent(s)  
& Ors.**

Counsel for the Appellant (s): Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan  
Ms. Richa Bharadwaja

**ORDER**

The learned counsel for the Commission seeks some more time to file the reply. Accordingly, she is directed to file the same on or before 01.07.2013 after serving copy on the other side.

Post the matter for hearing on **15.07.2013** along with Appeal Nos. 3 & 4 of 2013. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**( Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

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